

CENTRAL ELECTRICITY REGULATORY COMMISSION
3rd & 4th Floor, Chandralok Building, 36, Janpath, New Delhi 110001
Tel. No.23753917/Fax No.011-23753920

No.2/2(61)/2009-HYDRO-B/CERC

Dated: 11th May, 2012

PUBLIC NOTICE

Subject: Guidelines for scrutiny and approval of commissioning schedule of the hydro-electric projects

Regulation 7(2) of Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2009 enjoins on the Central Commission to issue guidelines for scrutiny and approval of commissioning schedule of the hydro-electric projects of a developer, not being a State controlled or owned company as envisaged in the tariff policy as amended vide Government of India Resolution No.23/2/2005-R&R (Vol.IV) dated 31st March, 2009. The Commission had appointed M/s Energy Infratech Private Limited to frame guidelines for scrutiny and approval of commission schedules of Hydro Electric Projects of a developer, not being a State controlled or owned company. The draft guidelines submitted by M/s Energy Infratech Pvt. Ltd were uploaded on the website of the Commission on 9.11.2010 inviting comments/suggestions/objections.

2. The Tariff Policy has been amended by the Government India, Ministry of Power vide Resolution No.23/22005-R&R(Vol-IV) dated 8.7.2011 in which the appropriate Commissions are required to issue guidelines for scrutiny and approval of the commissioning schedule of the hydroelectric projects irrespective of whether the project is developed by State controlled/owned company or a Private developer. Accordingly, the report has been modified.

3. The comments/suggestions/objection on the draft guidelines are invited from the stakeholders and interested persons by 31.5.2012.

3. The comments/suggestions/objections received after the stipulated date in the Commission's office may not be considered.

Sd/-
(Rajiv Bansal)
Secretary